

ITEM NO.2

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 7712/2019  
(Arising out of impugned final judgment and order dated 30-05-2019  
in CRLAP No. 3564/2005 passed by the High Court Of Judicature At  
Allahabad)

NOOR HASAN ALIAS NOORA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.130638/2019-EXEMPTION FROM FILING  
O.T. )

Date : 15-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Rajesh Srivastava, AOR  
Ms. Suresh Kumari, Adv.

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR  
Mr. Rajan Kumar Chaurasiya, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel appearing on behalf of the  
petitioner as well as learned counsel appearing on behalf of the  
respondent-State.

The petitioner has been in custody since 27.04.1999.  
Considering the facts and circumstances of the case, the sentence  
of imprisonment imposed upon the petitioner is ordered to be  
suspended and he shall be released on bail subject to his executing  
bail bonds for a sum of Rs.10,000/- with two sureties in the like  
amount to the satisfaction of the Committal Court.

Leave granted.

**Registry is directed to call for the original records.**

**(MADHU BALA)  
COURT MASTER (SH)**

**(BEENA JOLLY)  
BRANCH OFFICER**